

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 4
IA No. 951/2020**

**And
CP(IB) No. 278/Chd/Pb/2020**

Under Section 9 & 60(5), IBC 2016 r/w R 11, NCLT Rules 2016

In the matter of:

Phool Chand Bhagat Singh

...Petitioner-Operational Creditor

Vs.

Modern Steel Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Pulkit Goyal, Advocate for petitioner.

CP(IB) NO. 278/Chd/Pb/2020 and IA No. 951/2020

It is stated by learned counsel for the petitioner that parties have amicably settled the matter and on instructions from his client he does not want to pursue with the present petition. Keeping in view the statement made by learned counsel for the petitioner, the CP(IB) No. 278/Chd/Pb/2020 is ordered to be dismissed as withdrawn. Since, the main petition has been withdrawn, therefore, IA No. 951/2020 is rendered infructuous and disposed of accordingly.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

April 11, 2022

HM